

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1162
TO BE ANSWERED ON 24.07.2017**

PF WITHDRAWAL FOR MEDICAL CASES

1162. SHRI PONGULETI SRINIVASA REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has permitted/proposes to permit the employees to withdraw provident fund savings to pay hospital/medical bills in case of serious illness; and**
(b) if so, the details along with its implementation status thereof?

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) & (b): The facility for non-refundable advance from Provident Fund (PF) in case of illness in certain cases already exists under paragraph 68J of Employees' Provident Funds (EPF) Scheme, 1952.
